

प्रेषक,

गिरिजापति द्विवेदी,
उप सचिव,
उत्तर प्रदेश शासन।

सेवा में,

दी रजिस्ट्रार,
मा0 राष्ट्रीय हरित अधिकरण,
कापर निकस मार्ग, नई दिल्ली।

पर्यटन अनुभाग

लखनऊ, दिनांक 05 फरवरी, 2021

विषय—मा0 राष्ट्रीय हरित अधिकरण (एन0जी0टी0) में योजित वाद ओ0ए0 सं0-229 / 2013 गिरिराज परिक्रमा संरक्षण संस्थान व अन्य बनाम वन एवं पर्यावरण विभाग व अन्य में स्टेटस रिपोर्ट दाखिल किये जाने के सम्बन्ध में।

महोदय,

कृपया मा0 राष्ट्रीय हरित अधिकरण (एन0जी0टी0) में योजित वाद ओ0ए0 सं0-229 / 2013 गिरिराज परिक्रमा संरक्षण संस्थान व अन्य बनाम वन एवं पर्यावरण विभाग व अन्य में मा0 राष्ट्रीय हरित अधिकरण के आदेश दिनांक 04.08.2015 की उ0प्र0 राज्य की ओर से दाखिल किये जाने वाले स्टेटस रिपोर्ट प्रमुख सचिव, पर्यटन विभाग, उ0प्र0 शासन के अनुमोदन से संलग्न कर प्रेषित है।

2. इस सम्बन्ध में मुझे यह कहने का निदेश हुआ है कि कृपया संलग्न स्टेटस रिपोर्ट मा0 राष्ट्रीय हरित अधिकरण (एन0जी0टी0) में विचारार्थ प्रस्तुत कराने हेतु अपेक्षित कार्यवाही सुनिश्चित कराने का कष्ट करें।

संलग्नक—यथोक्त।

भवदीय,

(गिरिजापति द्विवेदी)
उप सचिव।

संख्या: 556 (1) / 41-2021-44 रिट / 2017 तददिनांक

प्रतिलिपि श्री अभित तिवारी, स्थायी अधिवक्ता, मा0 राष्ट्रीय हरित अधिकरण (एन0जी0टी0) नई दिल्ली को उक्त स्टेटस रिपोर्ट की प्रति सहित आवश्यक कार्यवाही हेतु प्रेषित।

संलग्नक—यथोक्त।

आज्ञा से,

(गिरिजापति द्विवेदी)
उप सचिव।

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गिरिजापति द्विवेदी,
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पर्यटन अनुभाग

लखनऊ, दिनांक ०५ फरवरी, 2021

विषय—मा0 राष्ट्रीय हरित अधिकरण (एन0जी0टी0) में योजित वाद ओ0ए0 सं0-229/2013 गिरिराज परिक्रमा संरक्षण संस्थान व अन्य बनाम वन एवं पर्यावरण विभाग व अन्य में स्टेटस रिपोर्ट दाखिल किये जाने के सम्बन्ध में।

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संलग्नक—यथोक्त।

भवदीय,
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संलग्नक—यथोक्त।

आज्ञा से,
(गिरिजापति द्विवेदी)
उप सचिव।



Tourism Section Govt. of U.P. <tourism.section.upg@gmail.com>

Compliance Report - 21.01.21.docx

1 message

Amit Tiwari <tiwariamit22@yahoo.com>

Fri, Feb 5, 2021 at 1:15 PM

To: "P. Tourism" <tourism.section.upg@gmail.com>

Sir,
PFA the status report.

Sent from my iPhone

 **Compliance Report - 21.01.21.docx**
46K

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
O.A. No.229/2013**

IN THE MATTER OF:

GirirajParikramaSanrakshanSansthan&Ors.

...Applicants

-Versus-

Department of Environment & Forest &Ors.

...Respondents

STATUS REPORT ON BEHALF OF STATE OF UTTAR PRADESH.

Respectfully Showeth:-

1. The captioned matter is pending before this Hon'ble Tribunal wherein compliance of order dt. 04.08.2015 is being adjudicated upon. Since the compliances were to be made by different departments, the reports containing compliances made by them were requisitioned by the District Magistrate. The same was forwarded to the Department of Tourism, Govt. of Uttar Pradesh. The recommendation wise status based upon reports provided by various departments is detailed herein below:

S.No.	Recommendation	Compliance
1.	A service road of 10 meter wide around ParikramaMarg, behind existing houses and Ashram and Ring Road outside the said service road may be constructed and all	As per report of PWD, the Status of compliances qua Ring Road and Service Road are as follows: i. <u>Service Road</u> This Hon'ble Tribunal vide order dt. 04.08.2015 had directed construction of 10 m wide service road behind existing houses and ashrams. The

<p>vehicular traffic should be terminated on the said service road and ParikramaMarg may be completely closed for any vehicular movement with exception to medical and fire services.</p>	<p>Detailed Project Report for the construction of 14.427 kms long service road was prepared by RITES India Ltd. The DPR was considered by the Govt. of Uttar Pradesh and the project was approved on 17.03.2020. The purchase of land and utility shifting and construction of civil work are two components of the project. The cost of purchase of land and utility shifting is 11571.18 lakhs whereas the cost of civil work is 3868.64 lakhs. The proposal for purchase of 28.2737 hectares of land required for construction of service road has been formulated. The meeting of committee at district level for determination of price of land has been convened on 29.06.2020 and 09.07.2020. The proposal has been forwarded to the Divisional Commissioner, Agra on 06.10.2020 for approval. The Divisional Commissioner, Agra has accorded his approval on 14.12.2020. Since the cost of purchase of land and utility shifting is more than 50 crores, the same requires approval from the Government level. In compliance</p>
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		<p>thereof, the proposal has been forwarded by the Engineer-in-Chief, PWD to the Department of PWD, Govt. of Uttar Pradesh, Lucknow on 29.12.2020. The Department of PWD, Govt. of Uttar Pradesh has accorded approval on 29.01.2021. The construction of the work will be started after the purchase of land. It is submitted that a timeline for completion of various stages of construction of service was proposed. However, keeping in view the pandemic, the revised timeline is as follows:</p> <ul style="list-style-type: none">a. Identification of owners and their shares as per revenue records and demarcation of land – By 15.02.2021b. Obtaining permission from Hon'ble Supreme Court for felling of trees – By 31.05.2021.c. Execution of sale documents of lands, completing process of tender and commencement of work – 15.02.2021 to 30.06.2021.d. Completion of project – 31.03.2022. <p>ii. <u>Ring Road</u></p> <p>It is submitted that a part of direction</p>
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		<p>no. 1 pertains to construction of a ring road/bye-pass around parikrama marg. It is submitted that the Public Works Department, Provincial Unit Mathura has constructed a ring road/bye-pass around parikramamarg to facilitate movement of inter-city and inter-state vehicles bye-passing towns of Goverdhan and Radhakund and villages such as Aanyor and Jatipura. The ring road/bye-pass is in parts detailed herein below.</p> <p>a. Part I - It is 11.950kms long and 14 meter wide four lane, Goverdhan Bye-pass. The construction of this stretch completed in October, 2018 and has been opened for vehicular movement. This road facilitates movement of vehicles bye-passing the town of Goverdhan and villages Aanyor and Jatipura.</p> <p>b. Part-II - Known as Radhakund bye-pass, it is a 10.4 kms long and 7 meter wide with 2.5 meter earthen shoulder road. The construction of this stretch completed in June,2020. This road facilitates movement of vehicles bye-passing town of Radhakund and village</p>
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RadhakundDehat.

c. It is submitted that in compliance of directions passed by this Hon'ble Tribunal, the proposal for construction of 2.9 kms missing link between KNBG Marg to Mathura-Deeg Road was approved by the Govt. of Uttar Pradesh on 23.11.2019. The project has been completed in December, 2020.

iii. No Vehicular Zone

The entire ParikramaMarg is declared as no vehicular zone. No vehicle is being permitted except that of local residents, vehicles for emergency services such as ambulance and fire truck. The District Police has identified 26 entry points to Parikrama Marg. All these points are provided with barricades and chains. One link road is provided for ingress and egress of vehicles of local residents of village Aanyor and Jatipura. The passes have been issued to local residents. A separate register has been maintained in this regard at PS Goverdhan. The police personnel have also been deployed to enforce no vehicular zone order.

2.	Entire ParikramaMarg may be declared as no construction zone to avoid any further encroachment.	In compliance of order dt.04.08.2015, a Gazette Notification bearing no. 1098/8-3-18-100 vividh-2017dt. 20.07.2018 has been issued.
3.	Interceptors should be constructed and sewage generated in the area should be diverted to STP. Residents may be directed to take sewage connection. A punitive action may also be recommended against residents for violations / discharge of sewage on roads / water bodies.	The sewer line laid under Mansi Ganga Project cater to 1820 households. A proposal connecting these households to existing sewer line was formulated. Subsequent to approval, the work of connecting individual household in this area commenced in May, 2018. Presently, all 1820 households are connected with existing sewer network. The sewage discharged from these households is being treated in existing functional STP.
4.	The areas along the ParikramaMarg, which have not been provided with sewerage system should be provided with sewer lines and suitable sewage treatment facility should also be provided.	It is submitted that this Hon'ble Tribunal had directed to lay sewer lines for remaining areas of Goverdhan and Radhakund Towns. In order to provide sewage network in these areas, a Detailed Project Report wasprepared. The cost estimated wasRs. 93.38 cr. Thereafter, it was resolved that sewage of these two towns will be treated by septic management system with an

	<p>estimated cost of Rs. 330.94 lakhs. The project has been approved by Govt. of Uttar Pradesh. The Uttar Pradesh Jal Nigam will be the executing body for the project. So far as providing sewage lines to these two towns is concerned, the Govt. of Uttar Pradesh has appointed NEERI to provide expert advice for the same.</p> <p>It is submitted that there had been incidents of water logging on parikramamargand villages abutting it. In order to resolve the issue, open storm drains were decided to be constructed so as to discharge the water. The project with its estimated cost of Rs. 1573.75 lakhs has been approved and the work is in progress.</p> <p>So far as open storm drain of village Aanyor is concerned, the work started on 18.12.2019 and the construction of drain on non-forest land is in process. It is submitted that approx. 4450 mtr. drain has been completed which is approx. 53% of the project work. So far as the open storm drain of village Jatipura is concerned, 2 km long drain out of total proposed 4570 mtr. drain has been constructed. With</p>
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		<p>respect to open storm drain of RadhakundDehat is concerned, about 34% work has completed. It is submitted that Forest Department has raised objection to construction of these drains as land falls under jurisdiction. Applications seeking permission from Forest Department has been preferred on 21.10.2020.The same is in process.</p>
5.	<p>Facilities for collection of MSW and its proper disposal should be made for disposal of MSW where collected MSW may be disposed off as per MSW (Management and Handling) Rules, 2000.</p>	<p><u>Municipal Solid Waste in Goverdhan and Radhakund</u></p> <p>It is submitted that both these towns are Nagar Panchayatheaded by an Executive Officer. The work of door to door collection and disposal of municipal solid waste in accordance with rules has been entrusted to an organization namely MuskanJyoti with which a written contract has also been executed by Nagar Panchayats. It is submitted that segregated door-to-door collection of municipal solid waste form both towns has commenced. Presently, the municipal solid waste collected is managed near temporary dumping ground near Sewage Treatment Plant. A land bearing Khasra No. 212/13 and 211</p>

		<p>admeasuring 1.566 hectare situated at revenue village NeemGaon, Tehsil Goverdhan, District Mathura was identified and earmarked for establishment of dumping ground The dumping ground and approach road has been constructed. The construction of MRF centre (segregation centre) is under process. It is submitted that the bio-degradable waste is converted into manure while the non-biodegradable waste is sent for recycling to M/s Patsern Energy Pvt. Ltd, Mathura.</p> <p><u>Municipal Solid Waste in three villages.</u></p> <p>So far as the issues of municipal solid waste generated from three villages are concerned, it is submitted that an action plan was prepared for each village separately. The detailed project report contemplated procurement and distribution of dustbins for each household, collection, transportation, segregation and disposal of solid waste as per rules. The SLRM centres for villages Aanyor, Jatipura and RadhakundDehat have been established. The bio-</p>
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		degradable waste is converted into manure and the non bio-degradable waste is sent for recycling.
6.	At some places, along side pucca road, natural path between the KacchiParikramaMarg and GirirajJi have emerged on its own and are convenient to the pilgrims because shadow of tree save the devotees from scorching sun on such natural paths. Therefore, at such places widening of KacchiParikramaMarg, which may result in cutting of trees is not necessary. In view of abandoning of further widening of KacchiParikramaMarg vide order no.485/12C-Agra Region/2015 dt. 06.02.2015, the remaining forest areas diverted for non-forest use shall again be	<p>It is submitted that permission for non-forest use of forest land was granted by MoEF& CC, Govt. of India on 08.10.2013 for undertaking widening of KacchiParikrama Marg. Subsequently, the work was abandoned vide order no. 485/12C Agra Region/2015, dt.06.02.2015. The said work was partially completed on 2.2318 hectare of land only.</p> <p>It is submitted that perusal of permission order dt.08.10.2013 itself establishes that mere permission to use forest land for non-forest work does not change the legal status of the land. Although permission was granted for carrying out non-forest work, the said 3.9 hectare land is still a reserve forest land. However, in order to ensure compliance in letters and spirit, remaining 1.6682 hectare land has been excluded from purview of order dt.08.10.2013 by way of a modification order dt.02.02.2018 passed by MOEF & CC, Govt. of India. The entire land is in possession of</p>

	declared as forest area.	forest department only.
7.	The officials have informed the visiting team that widening of KacchiParikramaMarg at proposed places will not be done considering the inevitable damage to existing dense plantation in the area and thus no trees will be cut in future.	As submitted above, the work of widening of KacchiParikramaMarg was abandoned vide order dt. 06.02.2015. No felling of trees has been done after that and will not be done in future except as per rules.
8.	At few water bodies, simple based water treatment based on sand / gravel filtration had been provided by the non-government organization/Ashram and that treated waste water is used for plantation. Such treatment system can be improved by providing design and construction by the professional environmental engineers / bodies and	This direction pertains to permanent resolution of issue of rancid milk arising out of offering of milk in three temples. The Effluent Treatment Plants for each temple where milk is offered has been installed and is functional. It is submitted that the Ld. Court Commissioner had also expressed his satisfaction on functioning of these ETPs. The discharge of these ETPs have been analyzed and same are within prescribed standards.

	subsequently treated waste water can be used for the tree plantation in better way.	
9.	Condition of roads should be improved.	The repairing of various roads near and around Goverdhan Parikrama Road was undertaken. The conditions have improved significantly. Even the Ld. Court Commissioner in his first report has also stated that the condition of existing Parikrama Marg has improved and repair work was undertaken.
10.	Parking facilities for the vehicles at suitable places atleast 200 meters away from Parikrama Marg are required to be provided.	At present, there are six parking sites in operation. These parking sites are situated on the service road or main road. The cumulative capacity of these parking sites is 1400 vehicles. The parking sites are as follows: <ul style="list-style-type: none"> 1) Radhakund Road, Goverdhan (Near Community Health Centre) 2) Radhakund Road, Goverdhan (Near DAV School) 3) Near Mandi Samiti, Goverdhan 4) Near Siyaram Baba Ashram, Goverdhan 5) Near Chandra Sarovar Lake, Goverdhan

		<p>6) Near Primary School Chatikra, Goverdhan.</p> <p>In compliance to directions of this Hon'ble Tribunal, the MVDA had awarded contracts for operation of these parking. All these six parking are functional.</p> <p>It is submitted that besides aforesaid parking sites, the Uttar Pradesh BrajTheerthVikasParishad isdevelopinga multi-level car parking for 250 light vehicles at existing Goverdhan bus stand.It is being developed under Pilgrimage Rejuvenation and Spirituality Augmentation Drive (PRASAD) scheme of Ministry of Tourism, Government of India.The construction is in progress and will be completed by 31.03.2021.</p>
11.	<p>A drive may be carried out for identification of forest land in accordance with demarcation map and all encroachment may be removed in a time bound manner.</p>	<p>There are two categories of land. Firstly, a reserve forest admeasuring 141.35 ha and secondly a parcel of land admeasuring 69.903 ha mutatedby revenue authorities in favor of forest department (Resumed Land).</p> <p>In order to ensure compliance, a drive was carried out for identification</p>

of encroachment on reserve forest and resumed land belonging to forest department.

Reserve Forest.

During the identification drive, 211 cases of encroachments were identified in reserve forest area affecting an area of 10.6326 hectare of reserve forest land. Eviction proceedings were initiated against encroachments. 202 encroachments have been removed with reclamation of 10.3349 hectare.9 cases are pending adjudication before judicial authorities.7 out of these 9 cases are pending consideration before the Hon'ble High Court of Allahabad wherein stay orders have been passed. The counter affidavits in all these cases have been filed. The remaining two cases are pending adjudication before the Ld. Civil Court, Mathura wherein stay orders have been passed. The replies along with early hearing applications have been filed in all cases.

Resumed Land(57.445 ha)

75 encroachments over this land affecting an area of 1.4193 hectare

		<p>were identified. In order to ensure compliance, cases were registered under Public Premises (Eviction of Unauthorised Occupants) Act, 1972 before the Sub Divisional Magistrate, Goverdhan. Pursuant to passage of eviction orders, 72 encroachments were removed followed by restoration of 0.7973 ha. of land. This Hon'ble Tribunal vide order dt.14.06.2018 directed that at or around parikramamarg, any temple which is in existence prior to 25.10.1980(year when the Forest Conservation Act was enacted) shall not be removed. It was further directed that existing Samadhi or chappar being used by sadhus/saints for the purpose of sadhna/prayer may not be removed. Since 3 remaining structures were either temples or were used by saints/sadhus, it necessitated a survey to be conducted by a joint team comprising of officials of revenue and forest department. The survey revealed that 3 structures are temples/structures constructed prior to year 1980. Therefore, these three cases were</p>
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		<p>withdrawn.</p> <p><u>Remaining Resumed Land(12.197 ha)</u></p> <p>This Hon'ble Tribunal vide order dt. 03.10.2018 directed the Department of Forest to immediately take over the possession of remaining area 12.197 of resumed land. The demarcation was done. The area was taken into possession by the Forest Department. 33 encroachments were identified. 28 encroachments affecting an area of 0.8591 have been removed. 3 encroachments were in the form of samadhi which are exempted in view of order passed by this Hon'ble Tribunal. The stay orders in remaining two cases are passed by the Hon'ble Supreme Court and Hon'ble High Court of Allahabad. The same is being pursued diligently. The counter affidavits and early hearing applications have been filed.</p>
12.	A plantation drive may be carried out on Forest Land including forest land situated at Madaur on Gata No.1673 measuring 2.55 hectare.	A regular plantation drive is carried out on forest land. It is submitted that during the year 2015-16 and 2016-17, 16500 saplings were planted in 15 hectares of forest land in Goverdhan area and 2105 saplings in 2.55 hectare land in Madaur, the

details of which are as follows:

Goverdhan

a. 2015-16.

i. In Gorva Forest block, Goverdhan, 1650 saplings of Kanjee, Sheesham, Neem, Pakad, Lishoda etc. were planted on 1.5 hectare. The survival rate is 90%. 1485 saplings survived.

ii. In Jatipura Forest block, Goverdhan, 1650 saplings of Kanjee, Sheesham, Neem, Pakad, Lishoda etc. were planted on 1.5 hectare. The survival rate is 92%. 1518 saplings survived.

iii. In Aanyor Forest Block, Goverdhan, 2200 saplings of Kanjee, Sheesham, Neem, Pakad, Lishoda etc. were planted on 2 hectare. The survival rate is 93%. 2046 saplings survived.

b. 2016-17.

i. In GirirajParvat (Ist), Aanyor Forest Block, Goverdhan, 5500 saplings of Kanjee, Papdi, Kanner, Tikoma, Kachnar, Harshringar, Sawni, Kadamb, Neem etc. were planted on 5 hectare. The survival rate is 92%. 5060 saplings survived.

ii. In GirirajParvat (IInd), Aanyor

		<p>Forest Block, Goverdhan, 5500 saplings of Kanjee, Papdi, Kanner, Tikoma, Kachnar, Harshringar, Sawni, Kadamb, Neem etc. were planted on 5 hectare. The survival rate is 93%. 5115 saplings survived.</p> <p><u>Madaur</u></p> <p>The plantation work has been carried out in the year 2013 and 2017.</p> <p>i. Year 2013 - 1705 saplings of different species such as Sheesham, Jamun, Neem, Kanjoo, Aroo etc. were planted on 1.55 hectare of land in the year 2013. The survival rate is 67%. 1143 saplings planted survived.</p> <p>ii. Year 2017 - 400 saplings were planted of different species such as Sheesham, Khanjee, Kanjoo, Kath Sagon, Pakar etc. were planted on 1 hectare of land. The survival rate is 90.50%. 362 saplings survived.</p> <p>It is submitted that in order to prevent encroachment and also improve environment, saplings with tree guards have also been planted on land recovered from removal of encroachment. It is submitted that the Ld. Court Commissioner in his report has expressed satisfaction over</p>
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		the quantity and quality of plantation done by the Department of Forest.
13.	The 3.9 hectares of non-forest land may be notified as Forest Land in compliance of letter No.8B/UP/68/2013/FC/180 dt. 08.10.2013 in Goverdhan Area and Plantation drive may be carried out in a time bound manner.	<p>It is submitted that in compliance of letter No.8B/UP/68/2013/FC/1180 dt. 08.10.2013, District Magistrate Mathura had allotted 8.9625 hectare of land non forest land in village Madaur, Tehsil-Mahavan, District Mathura, vide letter bearing no.550/7-B/2015-16, dt.02.11.2015, which included the said 3.9 hectare land proposed for widening of KacchiParikramaMarg in Goverdhan. The requisite gazette notification bearing no. 320/14-2-2019-4(1)2017dt. 04.06.2019 under section 20 of Indian Forest Act, 1927 has been issued.</p> <p>It is submitted that plantation work has been undertaken in 3.9 hectare of land in the year 2017. 1563 saplings have been planted besides sowing of seeds of Juliflora, Babool etc. The survival rate has been 91%. 1422 saplings in exact number survived.</p>
14.	Any future widening of KacchiParikramaMarg may be undertaken only on outer side of	As per order issued by Divisional Forest Officer dt.03.03.2017, in case widening is proposed in future, the same shall be carried out on the other

	<p>ParikramaMarg instead of inner side of KacchiParikramaMarg (The side of GirirajGoverdhanji) which not only leads to the diversion of forest land but also involves the cutting of trees.</p>	<p>side of kachhiParikramaMarg and not towards Girirajji.</p>
<p>15.</p>	<p>Illegal construction activities / buildings erected next to GirirajJi along with ParikramaMarg have blocked / obstructed the view to have darshan by the devotees. It is recommended that such illegal construction between ParikramaMarg and GirirajJi be demolished, so that the pilgrims can have a clear and unobstructed darshan / view of the sacred GirirajGoverdhan.</p>	<p>In order to ensure compliance of directions of this Hon'ble Tribunal, an identification drive was carried out to identify encroachments on parikramamarg, reserve forest, resumed land belonging to forest department and other government land abutting ParikramaMarg and illegal construction raised thereon and upon private lands.</p> <p>As on date, there is no encroachment on Parikrama Marg. So far as encroachment and illegal construction on forest land and resumed land is concerned, actions in accordance with law as detailed out in response to direction no. 11 have been taken.</p> <p>So far as illegal constructions raised post 2010 without sanction of MVDA, actions are being taken under</p>

		provisions of UP Urban Planning and Development Act, 1973. The action is taken against structures raised in contravention of Mathura-Vrindavan Master Plan-2021 adopted in 2010 or against structures raised without approval of authorities.
16.	The private land next to Girirajji along the ParikramaMarg shall be declared as no construction zone.	In compliance of order dt. 04.08.2015, a Gazette Notification bearing no. 1098/8-3-18-100 vividh-2017dt. 20.07.2018 has been issued.
17.	An independent organization on the lines of other shrine Board in the country may be constituted for the proper management of this religious place, providing all the required facilities and maintain and upkeep the sanctity of holy places / kunds; cultural heritage, environment protection, sanitation, pollution control, eco-balance of the Green cover which includes	It is submitted that a bill titled "Uttar Pradesh Religious Places Planning and Development Bill, 2019" was prepared by Department of Religious Affairs. The aforesaid Bill was placed before the Cabinet for its consideration. The Cabinet deliberated upon the issue and decided that planning, management and development of religious places is a sensitive issue. Therefore, it will be appropriate to take any decision on this subject only after hearing all concerned and considering all facets of social environment. It is submitted that the State of Uttar Pradesh has approached the Hon'ble Supreme

	kund, pokhar, talab and Jhari and related aspects.	Court of India by way of a civil appeal bearing no. 5995/2019 titled as "Divisional Commissioner &Ors. vs. GirirajParikramaSanrakshanSansthan &Ors." qua direction for constitution of shrine board. The Hon'ble Supreme Court vide order dt. 02.08.2019 has granted stay on the direction for bringing an enactment for constitution of shrine board.
18.	Restoration of 9 kunds.	In compliance of directions passed by this Hon'ble Tribunal, the rejuvenation of 9 kunds is being undertaken. NEERI has been appointed to prepare DPR for the same. A sum of Rs. 47 lakh has been sanctioned for preparation of DPR. 50% amount has been released. The site inspection has been done by NEERI. The interim report was submitted by NEERI. It is submitted that certain objections were raised in the interim report. The NEERI has informed that the final report will be furnished by April, 2021. However, However, the CEO, UPBTVP has vide letter dt. 18.01.2021 requested NEERI to submit the report by 18.03.2021.

2. It is submitted that State of Uttar Pradesh had been taking and is taking all steps required for compliance of orders passed by this Hon'ble Tribunal.

Prayer

It is, therefore, respectfully prayed that this Hon'ble Tribunal be pleased to take on record this compliance report. Or such other order as deem fit be passed.

Submitted By:-



Deputy Secretary,
Department of Tourism